

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 158(ND)/2017

IN THE MATTER OF:

M/s. Arora Buildwell Pvt. Ltd. And
Deepak Arora And Smt. Neetu Arora
v.
Registrar of Companies

.....Petitioner

.....Respondent

SECTION : UNDER SECTION 252

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (T)

For the Petitioner(s): Mr. Gursat Singh & Mr. Saral Sharma, Advocates

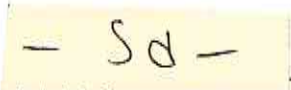
For the Respondent: Ms. Aparna Mudiam, Assistant Registrar of Companies

ORDER

In pursuance of order dated 02.08.2017 petitioner has filed additional affidavit dated 22.08.2017. A copy thereof has been handed over to the learned counsel for the Registrar of Companies.

Reply, if any, be filed within four weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned company prosecutor.

List for further consideration on 21.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017
VINEET